

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.
WITH
SLP(Cr1) No. 10211/2017 (II)

Respondent(s)

Date : 11-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Shantanu Singh, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s) Ms. Paulami Sen, Adv.
Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner(s) requests for an adjournment as she stays that the private parties are seeking to mutually resolve the dispute. Learned counsel for the State does not have any instructions in this behalf. None appears for the private respondents.

We find from the order sheet that on 10.01.2020, the same reason was stated.

We are of the view that either the parties resolve the same or the petitioner must address submissions.

List on 25.01.2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)